

ing of commercially viable urban infrastructure Projects for the benefit of the below median income households. The project consists of two categories of support viz. direct assistance as USAID contribution of \$ 20 million and Housing Guarantee Fund of \$ 125 million. The Housing Guarantee Funds are proposed to be channelised through the Housing & Urban Development Corporation and the Infrastructure Leasing and Finance Services (IL&FS). These funds will help the financing of urban infrastructure projects to promote increased private sector funding of commercially viable infrastructure projects.

(c) and (d) Concrete proposals have not been finalised by the concerned agencies viz. the Housing & Urban Development Corporation, National Institute of Urban Affairs, Infrastructure Leasing and Finance Services, SEBI and the USAID.

Malpractices in Public Sector Fertilizer Undertakings

6266. SHRI SOBHANADREESWARA RAO VADDE : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the Government have since received CBI enquiry reports regarding malpractices and corruption by the top executives of public sector fertilizer units;

(b) if so, the details of investigations probed in and the findings of CBI:

(c) the action taken thereon;

(d) whether all these officials have been reappointed to the same position in

respective organisations without obtaining clearance from CBI and vigilance; and

(e) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO) : (a) to (c) Government received four CBI inquiry reports regarding malpractices and corruption by top executives of Public Sector Fertilizer units. The details of the cases, findings of the CBI and action taken by the Government so far, are as follows :-

(i) The case relating to payment of brokerage to a private party for deposit of Rs. 20 crores in the CANBANK Financial Services Limited : The allegation is that the Chairman & Managing Director, Rashtriya Chemicals & Fertilisers (RCF) conspired with certain officials of CANBANK Financial Services in respect of the fixed deposit of Rs. 20 crores and a brokerage of one per cent was allowed to a private party and thus he abused his official position and caused loss to the RCF. CBI recommended regular departmental action for major penalty against CMD, RCF and also his suspension. The officer has been suspended and regular departmental action for major penalty initiated against him.

(ii) The case relating to award of painting contract to a private firm: The allegation is that the CMD and some other officers of RCF, entered into criminal conspiracy with a private firm, with a view to favouring the said firm, in the matter

of awarding painting contract for painting of plants and machinery of RCF. CBI have recommended initiation of regular departmental action for major penalty against CMD, RCF and three other officers of RCF involved and also their suspension. All these officers have been placed under suspension and regular departmental action initiated against them.

(iii) The case relating to purchase of substandard extruded packing material : The allegation is that the CMD and some other officers of RCF entered into a criminal conspiracy with a private firm in the purchase of substandard extruded packing material at exorbitant rates from the firm, thus causing a loss to the tune of Rs. 3 crores to RCF. The CBI have recommended initiation of regular departmental action for major penalty against CMD, RCF and four other officers of RCF and also their suspension. CMD, RCF has since been suspended and regular departmental action for major penalty initiated against him and the other officers of RCF.

(iv) The case relating to purchase of jute and HDPE bags through the Central Purchase Committee (CPC) at exorbitant rates involving CMD, RCF Managing Director, National Fertilisers Ltd. (NFL) (since retired) and Managing Director, Krishak Bharati Cooperative Ltd. (KRIBHCO) (since retired) : The allegations are that the Members of the Central Purchase Committee were responsible for negligence in estimating the fixed factor rates and negotiating the price with the suppliers and also for fixing the freight charges towards higher side. The CBI have recommended initiation of regular departmental action for major penalty against CMD, RCF and

another officer of RCF and such action as deemed fit against the then MD, NFL and the then MD, KRIBHCO. Regular departmental action for major penalty has been initiated against CMD, RCF.

(v) The case relating to purchase of FAX machines: The CBI has recommended regular departmental action against the CMD of RCF and 4 others for certain irregularities in the purchase of FAX machines. In view of paucity of evidence against CMD, RCF, it has been decided not to proceed against him. Departmental action has been initiated against the other officers involved in the case.

(d) and (e) In the case relating to purchase of jute and HDPE bags through CPC, the Government, following receipt of preliminary report of the CBI, placed CMD, RCF, MD, NFL (since retired) and MD, KRIBHCO (since retired) under suspension. On review, the orders for suspension of all the three Chief Executives were revoked by the Government. CMD, RCF was, however, again placed under suspension by the Government in another case relating to award of contract for painting work of RCF. Regular departmental action for major penalty has been initiated against CMD, RCF and other officers as recommended by CBI.

Government Accommodation

6267. PROF. SAVITHRI LAKSHMANAN : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether the Ministries/Departments of Government of India have their own accommodation for their staff in urban areas other than General Pool Ac-